

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IA/5321/2020 IN IB/835/ND/2020

IN THE MATTER OF:

| | | |
|----------------------------------------|-----|------------|
| Mr. Sanjeev Aggarwal & Ors. | ... | Applicant |
| Versus | | |
| M/s Supertech Township Project Limited | ... | Respondent |

Order under Section 7 of IBC, 2016.

Order delivered on 20.09.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Advs.
For the Respondent : Mr. Rishi Kapoor, Mr. Lakshay Agarwal, Advs.

ORDER

IA/5321/2020

We have heard the submissions made by Learned Counsel for the petitioner as well as Learned Counsel for the respondent. Learned Counsels for both sides are directed to file a short synopsis on the points which they have argued today along with the legal decisions which they would like to place reliance upon, within a week.

Order reserved.

Sd/-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)